

Shri Tyagi: One thing has not been clarified. My friend insinuated that the Government has created separate colonies for scheduled castes. I hope this is not the policy of Government.

Shri Mehr Chand Khanna: As I said in the very beginning, tenements have been allotted to them in big localities like Lajpat Nagar or Kalkaji so that they may get work there.

Mr. Speaker: There is no such intention. The hon. Member himself started it. Evidently some portions are reserved; otherwise in the midst of other persons who are already there, these people would not have an opportunity.

Raja Mahendra Pratap: There is also segregation here—that side Congress and this side Opposition.

Shri Yadav Narain Jadhav: May I know the total number of tenements and their rents?

Shri Mehr Chand Khanna: The total number of tenements in Lajpatnagar is 214 and Kalkaji 96. The rent is very small and it varies from Rs. 5-10-0 to 5-14-0 or so.

Shri B. K. Galkwad: May I know whether it is a fact that Government have given private land free of cost to several displaced persons and in this case Government have charged the cost of the land from the Scheduled Caste refugees? If so, may I know whether it is fair for the Government to recover the cost of the land from these displaced persons?

Shri Mehr Chand Khanna: I am very sorry to say that unnecessary motives are being imputed and insinuations made. What I said was that we have given them very good concessions. As regards land, I am not asking them to pay a pie for the land. It is only the ground rent extending over a period of 99 years. We charge a very small amount of ground rent every month.

Indian Trade Union Act

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*1534. { **Shri Ram Krishan Gupta:**
Shri S. M Banerjee:
Shri Tangamani:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 1015 on the 18th December, 1959 and state at what stage are the proposals for amendment of the Indian Trade Unions Act including the condition relating to the membership fee?

The Deputy Minister of Labour (Shri Abid Ali): Proposals for amendment to the Indian Trade Unions Act, 1926 including the one relating to the membership fee are being finalised.

Shri Ram Krishan Gupta: What are the precise details which are under consideration?

Shri Abid Ali: The amendment is that the membership fee will be 25 nP from each member per month.

Shri Ram Krishan Gupta: In reply to a previous question it was stated that the amending Bill would be introduced by the next session. May I know whether it would be possible to introduce the amending Bill in this session?

Shri Abid Ali: It may be possible to introduce it during the current session. Otherwise, it will certainly be introduced during next session.

Shri T. B. Vittal Rao: In addition to the provision relating to membership fee, may I know what other provisions of the Indian Trade Unions Act, 1926 will be amended?

Shri Abid Ali: Apart from membership fee, the other provisions to be amended relate to inspection by the registrar or his nominee of the trade union accounts, records etc. to check up the correctness of the actual returns and other miscellaneous items.

Shri Tyagi: Is it also proposed to enact that in all installations there would be only one trade union and no other parallel unions?

Shri Abid Ali: No, Sir.